

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "SMC", PUNE

BEFORE SHRI R. K. PANDA, VICE PRESIDENT
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.68/PUN/2025
निर्धारण वर्ष / Assessment Year : 2013-14

Manasvi Media Solutions Private Limited, Tokyo House 202, A Wing, JP Road, Near Azad Zagar Metro Station, Andheri West- 400053. PAN : AAHCM9100B	Vs.	ACIT, Circle, Panvel.
Appellant		Respondent

Assessee by : None
Revenue by : Shri Shashank Ojha
Date of hearing : 25.02.2025
Date of pronouncement : 27.02.2025

आदेश / ORDER

PER VINAY BHAMORE, JM:

This appeal filed by the assessee is directed against the order dated 13.11.2024 passed by Ld. CIT(A)/NFAC for the assessment year 2013-14.

2. When the matter had come up for hearing, none appeared on behalf of the assessee despite due service of notice of hearing. However, the appellant filed a letter seeking permission to withdraw the above captioned appeal.

3. On the other hand, the Id. Department Representative had expressed no objection to permit the withdrawal of the appeal.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeal. Accordingly, the above captioned appeal stands dismissed as withdrawn.

5. In the result, the appeal filed by the assessee stands dismissed as 'withdrawn'.

Order pronounced on this 27th day of February, 2025.

Sd/-
(R. K. PANDA)
VICE PRESIDENT

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 27th February, 2025.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "SMC" बेंच, पुणे / DR, ITAT, "SMC" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.